

D-2

ALW 13.4-93

C. A. T. Bench, JAIPUR

Date of Order

Copy of order Kanhiyal Orders MP 166 / 93 - O.A. 141/93
U.A.O-2

17.3.93

None present on behalf of the petitioner.

M.P. is allowed. The applicant is allowed to implead the persons referred in para 1 of the M.P. as additional parties. The applicant shall also file the amended cause title within one week. The M.P. stands disposed of. Put up the O.A. on 13.4.93 for admission.



Sd-
(B.N.DHOUNDIYAL)
ADM. MEMBER

Sd-
(D.L.MEHTA)
VICE-CHAIRMAN

TRUE - COPY

Section Officer (Judicial)
Central Administrative Tribunal
Jaipur
[Signature] 31/3

Amended
Filed
on
23/3/93
2
11/4/93